

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 372 OF 2017 IN
DFR NO. 1601 OF 2017**

Dated: 18th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Hinduja National Power Corporation Ltd. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran

ORDER

**IA NO. 372 OF 2017
(Appl. for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed. Application is disposed of.

DFR NO. 1601 OF 2017

Issue notice to the Respondents returnable on 25.05.2017 subject to curing the defects.

List the matter on **25.05.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt